Central Administrative Tribunal Principal Bench

O.A. No. 1225 of 2001

New Delhi, dated this the 15th May, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Puran Singh, S/o Shri Bhurelal, R/o Deta Mai, Dist. Aligarh, U.P.

. Applicant

(By Advocate: Shri Ramji Prasad proxy counsel for Shri U.S. Prasad)

Versus

- Lt. Governor, Govt. of NCT of Delhi, New Delhi.
- 2. Secretary,
 Ministry of Home Affairs,
 New Delhi.
- 3. Commissioner of Police, Police Headquarters, I.P. Estate, New Delhi.
- 4. The Jt. Commissioner of Police,
 Southern Range,
 New Delhi. .. Respondents

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicant impugns the Disciplinary Authority's order dated 24.8.2000 removing him from service pursuant to the disciplinary proceedings initiated against him.

2. We have heard Shri Ramji Prasad proxy counsel for Shri U.S. Prasad, states that applicant had handed over his appeal petition to a functionary in Respondents' Department who, however, did not pass it oon to the concerned authority for disposal.

- dispose of this O.A. with a direction to Respondents to entertain any appeal filed by applicant against the impugned order dated 24.8.2000, by ignoring the period of limitation, if such appeal is filed within four weeks from today and therefter to dispose of the same in accordance with rules and instructions under intimation to applicant within three months from the date of receipt of such appeal.
- 4. If any grievance still survives thereafter it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.
- 5. The O.A. stands disposed of at the preliminary stage itself. No costs.
- 6. Let a copy of the O.A. be annexed along with this order.

A.V. davahi

(Dr. A. Vedavalli)
Member (J)

(S.R. Adige)
Vice Chairman (A

karthik